Central Administrative Tribunal Principal Bench

CP No.393/2015 OA No.1602/2014

New Delhi, this the 15th day of September, 2015

Hon'ble Mr. Justice Syed Rafat Alam, Chairman Hon'ble Mr. P. K. Basu, Member (A)

P. K. Mehra
Supdt./CDPO (Retd.)
Department of Social Welfare,
R/o Vill & PO Kaganheri
Near BSF Cantt. Chawla
New Delhi 110 071.

... Applicant.

(By Advocate: Shri Pratap Ch. Mishra)

Vs.

- Sh. L. C. Goyal
 Secretary
 Ministry of Home Affairs (Delhi-II)
 Govt. of India,
 North Block, Central Secretariat,
 New Delhi 110 001.
- 2. Sh. K. K. Sharma
 Chief Secretary
 Govt. of NCT of Delhi
 Delhi Secretariat,
 New Delhi 110 002.
- 3. Sh. P. R. Meena
 Director Social Welfare,
 GLNS Complex, Ferozshah Kotla
 Delhi Gate,
 New Delhi-02.
- Shri Sanjay Kothari
 Secretary
 Ministry of Personnel, PG & Pension
 Department of Personnel & Training,

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Govt. of India

North Block, Central Secretariat,

New Delhi 110 001.

... Respondents.

(By Advocate : Shri S. N. Verma and Shri Anmol Pandita for

Shri Vijay Pandita)

: O R D E R (ORAL) :

Justice Syed Rafat Alam, Chairman:

At the outset, learned counsel for the applicant fairly stated

that during the pendency of this contempt application the

respondent-contemnor have passed the order dated 29/30.07.2015

in compliance to the order of this tribunal dated 20.01.2015 in OA

No.1602/2014. Since the aforesaid order is against the applicant,

he is advised to challenge the same in appropriate proceeding.

2. On the other hand, learned counsel for the respondents

submitted that they have already filed compliance affidavit showing

compliance of the aforesaid order. Since the respondents have now

discharged from liability of the contempt by passing the order dated

29/30.07.2015, we close the proceeding with liberty to the

applicant to challenge the order passed by the respondents in

appropriate proceeding.

3. The contempt application is accordingly disposed of.

(P. K. Basu) Member (A) (Syed Rafat Alam) Chairman

/pj/